

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

For Admision stay -  
copy served.

Bench

h  
27/8/04.

copy of order dt. 31/8/04  
served to the factors  
counsel.

J. S. P. 31/8/04  
J. C. O.

M  
31/8/04

Order dt. 31.08.04

Heard Mr. J. M. Mohanty, Ld. Counsel for the applicant. By referring to Annexure-A/9, a query was made to produce a copy of the letter dt. 11.12.02 submitted by the applicant viz., Shri N. V. K. Kutty, in consideration to which the order dt. 4.2.03 at Annexure-A/9 was passed by the Respondents. On earlier occasion i.e. on 13.08.02 when the matter was taken for admission, the Ld Counsel for the applicant could not produce copy of that letter which was promised to be produced on the next day of hearing. But unfortunately to-day also he has not come ready with the copy of this letter. In the aforesaid circumstances, it is not desirable to adjourn this matter any further to enable the applicant to produce letter dated 11.12.02 which is the crux of the issue. In view of this leaving liberty to the applicant to approach the Tribunal afresh, keeping in mind our observations as made above.

We dispose of this O.A. at the admission stage. No costs.

Vice-chairman

Member (J)